

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

114. IA/1730/2024 C.P. (IB)/715(MB)2021

**IN THE MATTER OF**

Capacite Infraprojects Limited

... Petitioner

Vs

Siddhi Raj Housing Projects Pvt. Ltd.

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 26.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Counsel for the Applicant

For the Respondent:

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**ORDER**

**1730 of 2024**- The prayer in the Application is for grant of extension for a further period of 60 days from the end of 270 days of the CIRP. The contention of the Ld. Counsel is that though the 270 days' period expired on 20.02.2024 but the present IA was filed much prior i.e. on 13.02.2024. In view of the fact that the IA was filed prior to the expiry of the period and also in view of the judgment of the Hon'ble NCLAT in Company Appeal No. 450 of 2023 wherein the Hon'ble NCLAT has been pleased to hold such extension is to be granted from the date of the order of such extension. In view of the facts and circumstances of the present case and also in view of the judgment having been cited by the Ld. Counsel, we deem it appropriate to grant extension for a period of 60 days from today i.e. 26.04.2024. Accordingly, the IA is **allowed** and **disposed of**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

223. IA/224/2024 IA/460/2024  
IA/3696/2023 IA/1397/2024 C.P. (IB)/715(MB)2021

**IN THE MATTER OF**

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... Petitioner

Vs

Siddhi Raj Housing Projects Pvt. Ltd.

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

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MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:

For the Respondent:

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**ORDER**

Adjourned to **13.05.2024.**

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/